

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 07.06.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	New IA (IBC)/1023/2024, New IA (IBC)/1147/2024, IA (IBC)/1150/2024 IA (IBC)/628/2024, IA (IBC)/651/2024 in Company Petition IB/10/2022
NAME OF THE COMPANY	Feno Plast Limited
NAME OF THE PETITIONER(S)	The Canara Bank Ltd
NAME OF THE RESPONDENT(S)	Feno Plast Limited
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/1023/2024

Present: Ld. Counsel Mrs. Mummaneni Vazra Laxmi for the Applicant.
Mrs. Kalpana G, Resolution Professional.

This application has been filed by the RP to take on record the revised list of creditors. The same is taken on record. Accordingly, this application is allowed and disposed of.

IA (IBC)/1147/2024

Present: Ld. Counsel Mrs. Sandhya Rani and Mr. Raghunath for the Applicant.
Mrs. Kalpana G, Resolution Professional.
Ld. Counsel Mrs. Mummaneni Vazra Laxmi for the RP/Respondent.

This application has been moved for admitting the claim and condone the delay by 455 days. Ld. Counsel for the Resolution Professional has stated that she has no objection if the present application is allowed. Moreover, resolution plan is yet to be approved. In these circumstances this IA is allowed and delay in filing the claim after 455 days is condoned. RP is directed to consider the claim.

IA (IBC)/1150/2024

Present: Ld. Counsel Mr. M. Sridhar for the Applicant.
Mrs. Kalpana G, Resolution Professional.

This application has been filed for the late receipt of the EMD. RP shall take instructions from the CoC as to whether the EMD late receipt is to be considered or not. **Matter is adjourned to 10.06.2024.**

IA (IBC)/628/2024

Present: Ld. Counsel Mr. Pavan Krishna Reddy for the Applicant.
Ld. Counsel Mrs. Mummaneni Vazra Laxmi for the Respondent.
Mrs. Kalpana G, Resolution Professional.

Matter is adjourned to 24.06.2024.

IA (IBC)/651/2024

Present: Ld. Counsel Mr. DVAS Ravi Prasad along with Mr. B. Nitish and Mr. Sridhar for the Applicant.
Ld. Counsel Mrs. Mummaneni Vazra Laxmi for the Respondent.
Mrs. Kalpana G, Resolution Professional.

Ld. Counsel for the Applicant states that he wants to withdraw the application. Accordingly, this application is dismissed as withdrawn.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)